

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 417**  
**IB/3113/ND/2019**

**IN THE MATTER OF:**

M/s Kerry Indev Logistics Pvt Ltd	...	Applicant
Versus		
M/s Divinesear Logistics Pvt Ltd	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 19.05.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Anil Mittal, Adv.
For the Respondent	: Mr. Laxman Singh, Adv.
For the RP	Mr. Ashok Juneja, Mr. Anil Mittal
For R-1 & R-2	Mr. Rishabh Tripathi, Mr. Jaivijay Thakur, Adv. Mr. C. Aravind, Adv.
For R-1 & R-2	Mr. Rishabh Tripathi, Mr. Jaivijay Thakur, Mr. C. Aravind, Adv.

**ORDER**

Heard the submissions made by the Learned Counsel for the Resolution Professional as well as Resolution Professional. In view of the order dated 10.05.2023 passed by Hon'ble NCLAT, the matter before the Appellate Authority is posted to 25.07.2023.

Let the matter be fixed for **27.07.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**